

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 605
IB-427/ND/2021**

**IN THE MATTER OF:
M/s. IFCI Ltd.**

...PETITIONER

Vs.

Ms. Sangita Arora

...RESPONDENT

**Section
U/s 95(1) of IB Code, 2016**

**Order delivered on 28.09.2022
(Virtual Hearing)**

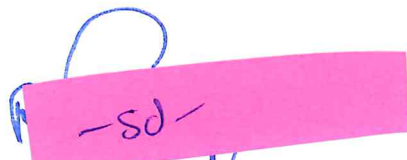
**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

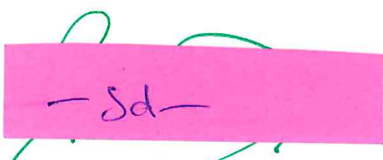
For the Petitioner/Financial Creditor :Mr. Amish Tandon and Ms. Pooja Singh

For the Respondent/Personal Guarantor :Mr. Kanishk Khetan, Adv.

ORDER

Proxy Counsel for the Financial Creditor and Ld. Counsel for the Personal Guarantor have appeared. Ld. Counsel for the Financial Creditor has submitted that the matter which is under consideration before the Hon'ble Supreme Court of India has not yet been taken up for hearing before Hon'ble Supreme Court of India. Therefore, prayed for grant of time in this matter. Ld. Counsel for the Financial Creditor has also submitted that they are now not inclined to get the matter processed for appointing the RP. Let this matter be posted after two weeks. List the matter on **19.10.2022**.


**(Ranul Bhatnagar)
Member (T)**


**(P.S.N Prasad)
Member (J)**

(Annu)